

to whether two members of Meghalaya Legislative Assembly have been elected by the people of Assam living in the villages bordering Goalpara and Garo Hills Districts and also whether the same villagers have voted for election to the Assam Legislative Assembly

(c) and (d) The delimitation of constituencies in the States of Assam and Meghalaya was done by the Delimitation Commission on the basis of the maps and statistical data made available to that Commission by the respective State Governments and there does not appear to be any obvious error in the description or actual delimitation of constituencies. It appears that there is a border dispute over certain villages between the Government of Assam and Meghalaya. If so, it is for the State Governments concerned to approach the Government of India for settlement of the dispute.

Voting Rights for Refugees Residing in Jammu

7242 SHRI KANWAR LAL GUPTA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state

(a) whether it is a fact that there is a large number of refugees in Jammu who are residing there for the last 20 to 25 years;

(b) is it a fact that they have not been given the voting rights, so far,

(c) if so, give its reasons, and

(d) whether the Union Government propose to direct the Jammu and Kashmir Government to allow them the voting rights?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) to (c). There is a sizeable number of refugees residing in Jammu province of the State of Jammu and Kashmir. All Indian citi-

zens including refugees residing in the State of Jammu and Kashmir and who are not permanent residents are enrolled in the electoral rolls for elections to the Parliamentary constituencies. However, persons who are not permanent residents are not qualified for registration in the electoral rolls for the Assembly elections under the provisions contained in section 12(b) of the Jammu and Kashmir Representation of the People Act, 1957. The term "permanent residents" has been defined in Part III of the Constitution of Jammu and Kashmir.

(d) As the elections to the Legislative Assembly of Jammu and Kashmir are governed by the provisions of the Constitution of Jammu and Kashmir and the Jammu and Kashmir Representation of People Act, 1957, the Government of India have no jurisdiction to give any directions to the Government of Jammu and Kashmir regarding the categories of persons in that State who are to be given voting rights for elections to the Legislative Assembly of that State.

Report of UPSC Regarding Appointments made in the Ministries

7243 SHRI KACHARULAL HEMRAJ JAIN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state

(a) the details of the report of the UPSC on the irregular appointments made by his Ministry,

(b) whether action has been taken thereon, and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Relevant extract of 27th report of the UPSC is attached as statement-I.

(b) and (c). Statement-II giving